

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. SANJAY PARIHAR

IA 1/2014,40640/2017,40641/2017, in Petition(s) for Special Leave
to Appeal (C) No(s). 31497/2014

MEHENDRA PANDIT (D) THRO. HIS LRS BADRI PANDEY Petitioner(s)

VERSUS

BABUA KOERI & ORS. Respondent(s)

(IA No.102053/2017-APPLICATION FOR SUBSTITUTION and FOR CONDONATION
OF DELAY IN FILING ON IA 1/2014 FOR SUBSTITUTION OF LRS ON IA
40640/2017 FOR EXEMPTION FROM FILING O.T. ON IA 40641/2017

REMARKS-

INCOMPLETE BEFORE COURT. I.A. FOR SUBSTITUTION IS DEFECTIVE AND IS
PENDING. and IA No.102056/2017-EXEMPTION FROM FILING O.T. and IA
No.103491/2017-XTRA)

WITH

SLP(C) No. 10430/2016 (XI)
(FOR SUBSTITUTION OF LRS ON IA 40633/2017
FOR EXEMPTION FROM FILING O.T. ON IA 40636/2017)

Date : 04-01-2018 These matters were called on for hearing today.

For Petitioner(s)

Mr. Rajeev Singh, AOR

Mr.Brahma Kr.Pathak,Adv.

Mr. Akhilesh Kumar Pandey, AOR

For Respondent(s)

Ms. Asha Gopalan Nair, AOR

Mr. Akhilesh Kumar Pandey, AOR

Mr. Rajeev Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Service is complete.

Four weeks time is given to the Id.counsel for the petitioner to cure the defects in the application filed on 10.10.2017 along with application for permission for placing on record subsequent events. If the above said defects are cured, list the same before the Hon'ble Court as per rules.

SLP(C) No. 10430/2016

The matter has already been directed to be listed before the Hon'ble Court. Hence, list accordingly.

SANJAY PARIHAR
Registrar

SB